



**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO.3012 OF 2024**  
**(Arising out of S.L.P.(Criminal) No.6606 of 2024)**

**SYED ASIM ALI** **... APPELLANT(S)**

**VS.**

**STATE OF UTTAR PRADESH** **... RESPONDENT(S)**

**O R D E R**

**Leave granted.**

**Heard the learned senior counsel appearing for the appellant and the learned counsel appearing for the respondent-State.**

**The appellant has undergone incarceration for a period of more than 4½ years. 16 out of 25 prosecution witnesses have been examined so far. All eye witnesses have been examined. 8 out of 13 accused have been already enlarged on bail. One of the allegations against the appellant is that he was always in touch with the accused who actually participated in the incident. Another allegation is that his job was to provide legal aid to the accused. There are no other antecedents in the sense that based on the present case, U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986 Act has been invoked against him.**

Hence, a case is made out for enlarging the appellant on bail.

For that purpose, the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions including the condition of regularly attending the Trial Court and cooperating with the Trial Court for an early disposal of the case.

The appeal is accordingly allowed.

.....J.  
(ABHAY S.OKA)

.....J.  
(AUGUSTINE GEORGE MASIH)

NEW DELHI;  
July 22, 2024.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6606/2024

(Arising out of impugned final judgment and order dated 03-04-2024 in CRMB No. 31852/2022 passed by the High Court of Judicature at Allahabad)

SYED ASIM ALI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.111550/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111551/2024-EXEMPTION FROM FILING O.T.)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.  
Mr. Prastut Mahesh Dalvi, AOR  
Ms. Vidhi Pankaj Thaker, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR  
Mr. Aditiya Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

The appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions including the condition of regularly attending the Trial Court and cooperating

with the Trial Court for early disposal of the case.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER

(Signed order is placed on the file.)